

Listed on : . .2016
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7113 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 15090 OF 2016

(Application for exemption from filing official translation)

SHARDA DEVI

...Petitioner

VERSUS

STATE OF U.P.

...Respondent

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 7156 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 15185 OF 2016

(Application for exemption from filing official translation)

ANIL KUMAR

...Petitioner

VERSUS

STATE OF U.P.

...Respondent

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 23.9.2016 when the Court was pleased to pass the following order:

"Issue notice, returnable within two weeks. Notice may be served dasti to the standing counsel for the State of Uttar Pradesh."

Accordingly, Show Cause Notice was issued to common sole Respondent/State in both the matters through registered post A.D. on 27.09.2016.

It is submitted that Counsel for the Petitioner has on 03.10.2016 filed proof of service after serving the notice to Mr. Ravi Prakash Mehrotra, Standing Counsel for the State of Uttar Pradesh but no one has entered appearance on its behalf, so far.

Service of Show Cause Notice on usual mode is awaited.
However, service of Show Cause Notice in both the matters
stands sufficient pursuant to Order LIII, Rule 1(b) Supreme
Court Rules, 2013.

The matters above-mentioned are listed before the Hon'ble
Court with this office report.

DATED this the 4th day of October, 2016.

COPY TO:

ASSISTANT REGISTRAR

- 1.Ms. Mona K. Rajvanshi, Advocate
- 2.Mr. Ravi Prakash Mehrotra, Advocate

c4/dk

ASSISTANT REGISTRAR